

**DIVISION BENCH**

**S-8**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

IA/264(KB)2021  
in  
C.P. (IB)/3(KB)2017

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.**

**2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11<sup>th</sup> June, 2021, 11:00 A.M**

Name of the Company	NICCO CORPORATION LIMITED		
Under Section	Rule 11 / 10 IBC(LIQUIDATION)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Counsel / Authorised Representative appeared through video conference:**

- |    |                                     |   |
|----|-------------------------------------|---|
| 1. | Mr. Ratnanko Banerji, Sr. Advocate  | ] For Applicant                         |
| 2. | Ms. Urmila Chakraborty, Advocate    | ]                                       |
| 3. | Mr. Ashis Kumar Mukherjee, Advocate | ]                                       |
| 1. | Mr. Dipak Kumar Mukherjee, Advocate | ] For respondent, Bhatpara Municipality |
| 2. | Mr. Rajib Mukherjee, Advocate       | ]                                       |
| 3. | Ms. Shreyasi Bhaduri, Advocate      | ]                                       |
| 1. | Ms. Megha Mittal, PCS               | ] For Liquidator                        |

**ORDER**

1. Ld. Senior Counsel/Ld. Counsel for the applicant present. Ld. Counsel for Bhatpara Municipality present. Ld. Authorised Representative for the Liquidator present.
2. Heard the Ld. Counsel appearing on behalf of the Bhatpara Municipality in part. For continuation of arguments, list this matter on **28/06/2021**. Both sides are hereby directed to file written notes of argument not exceeding 2 pages in A-4, one day before the next date of hearing.

**(Harish Chander Suri)**  
**Member (Technical)**  
hb.

**(Rajasekhar V.K.)**  
**Member (Judicial)**